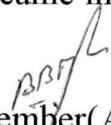


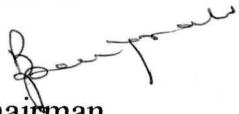
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O.A.No. 239 of 2005.

Order dated 21-06-2006.

Upon hearing Mr. P.K.Padhi, learned counsel for the Applicant and Mr. S.K.Patra, learned Additional Standing Counsel for the Respondents and on perusal of the grounds set in the OA as well as in the counter, we find that the Applicant has been given promotion on adhoc basis to the post of HSG-I. But the Respondents-authorities subsequently recalled their order by posting another person in his place. In the meanwhile, the Applicant has already got regular promotion to the post of HSG-I. Since he has already got regular promotion to the post of HSG-I, this Original Application became infructuous and is accordingly dismissed.


Member(Admn.)


Chairman